

feasibility and other objectives of public policy such as economic growth and self-reliance; and

(iv) to make recommendations regarding any other related matter.

It will be seen that the Committee is being called upon to look into an area of considerable significance to the Indian economy. It is perhaps the first time since Independence that a special study of our tax laws is being undertaken so as to facilitate the use of the tax instrument consciously to promote employment which forms one of the major objectives of the present Government.

I have no doubt that the findings and recommendations of the Committee will be of great help in framing the Budget proposals in the coming year and re-orienting our tax laws so as to enlarge the opportunities for employment. In order that its recommendations can be considered for implementation in the next Budget, the Committee is being asked to submit its report within about four months.

11.40 hrs.

SMUGGLERS AND FOREIGN EXCHANGE MANIPULATORS (FORFEITURE OF PROPERTY) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to move for leave to introduce a Bill to amend the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976."

The motion was adopted.

SHRI ZULFIQUARULLA: I introduce the Bill.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, to provide for the readjustment of assembly constituencies in the State of Sikkim.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, to provide for the readjustment of assembly constituencies in the State of Sikkim."

The motion was adopted.

SHRI SHANTI BHUSHAN: I introduce the Bill.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

SHRI SHANTI BHUSHAN: I introduce the Bill.